protracted trial due to the repeated Revision Petitions filed by the accused in Kolkata High Court.

(c)As on 31.03.2007,1474 cases were under investigation as per details below:—

| (i) For less than 1 year | 832 cases |
|---|-----------|
| -(ii) More than 1 and less than 2 years | 477 -do- |
| (iii) More than 2 and less than 5 year | 156-do- ' |
| (iv) More than 5 years | 9 -do- |

(d) and (e) CBI endeavours to complete investigation in all cases at the earliest.

SC/ST IAS officers working as Directors

3118. SHRI BHAGIRATHI MAJHI: Will the PRIME MINISTER be pleased to state: $\$

(a) the number of SC/ST officers belonging to the IAS working as Directors;

(b) the number of thosewho have not been empanelled as JS although their batches have been empanelled and the reasons therefor;

(c) the number of such officers who have adverse CRs, vigilance reports or other factors making them unfit for empanelment and the details thereof;

(d) the reasons for not empanelling the remaining Directors, who are otherwise fit, to the post of JS; and

(e) by what time Government propose to empanel the fit officers as JS?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) There are 36 SC/ST officers belonging to the IAS who are working as Directors under the Government of India.

(b) and (c) Out of the 36 officers mentioned in reply to Part (a), 10 officers have not been impanelled as Joint Secretary although their batches have been empanelled. Of these 10 officers, 3 have not yet been considered

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for empanelment, even for the first time, as their CR dossiers were not complete and 7 officers were not yet empanelled as they did not meet the bench-mark fixed for empanelment as Joint Secretary.

(d) and (e) 22 officers out of the total 36 Directors belong to the batches which have not been considered for empanelment, so far.

These officers will be considered for empanelment as and when their batches are empanelled.

Reservation for women in promotion

†3119. DR. PRABHATHAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether any provision for reservation of women in promotion in private jobs has also been made like in Government jobs or whether Government propose to implement any such provision in future;

(b) if so, the policy laid down by Government in this regard; since when it would be implemented and whether Government propose to make such provisions by bringing any Bill; and

(C) if not, the reasons therefor with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (c) There is neither a provision nor a proposal at present for reservation in promotion for women in services.

Public-private partnership for project

†3120. SHRI RAM JETHMALANI: DR. MURLI MANOHAR JOSHI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that institutions formed on the basis of public and private partnership for construction of projects regarding basic development in the country have not yielded promising results;

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[†]Original notice of the question was received in Hindi.